

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 06.12.2017

Misc. Application No. 295 of 2017
In
Appeal No. 282 of 2015

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai -400 051

...Applicant/
(Org. Respondent)

Versus

First Financial Services Ltd.
A 109, 1st Floor, Sanpada,
Navi Mumbai- 400 075

...Respondent
(Org. Applicant)

Mr. Mihir Mody, Advocate with Mr. Nishant Upadhyay, Advocate i/b K. Ashar & Co. for the Applicant (Org. Respondent).

Mr. K. C. Jacob, Advocate i/b Corporate Law Chambers India for the Respondent (Org. Applicant).

CORAM: Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per: Justice J.P. Devadhar (Oral)

1. Not on Board. Taken up by consent of both the parties.
2. Counsel for both the parties submit that in our order dated November 30, 2017 it is inadvertently recorded that “Counsel for the appellant has no objection” instead of recording “Counsel for the appellant objects to the adjournment”.

3. Inadvertent error be corrected accordingly.
4. The praecipe is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

06.12.2017
Prepared & Compared By: PK